

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 597 of 2020**

**IN THE MATTER OF:**

**HEC Infra Projects Ltd.**

**...Appellant**

**Versus**

**Jyoti Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Megha Jani and Ms. Anushree Kapadia, Advocate.**

**For Respondent: Ms. Stuti Vats and Ms. Varsha Banerjee, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**20.01.2021:** It is brought to our notice by Ms. Megha Jani, Advocate representing the Appellant that though corporate insolvency resolution process against same Corporate Debtor has been initiated by the Adjudicating Authority in Company Petition No. 79/2018, Appeal has been preferred against the order of admission before this Appellate Tribunal and the constitution of Committee of Creditors has been kept on hold. That appeal is stated to be listed on 10<sup>th</sup> February, 2021 before Court I.

Since in the instant appeal pleadings are complete, learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by compilation of relevant case law within three weeks with provision of exchanging the written submissions inter-se the learned counsel for the parties.

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Post the appeal 'for admission (after notice)' on **10<sup>th</sup> February, 2021** alongwith Company Appeal (AT) (Insolvency) No. 1012 of 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Kanthi Narahari]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*